

**GOVERNMENT OF INDIA  
WOMEN AND CHILD DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:1087

ANSWERED ON:30.07.2010

STATE COMMISSIONS FOR PROTECTION FOR CHILD RIGHTS

Dhruvanarayana Shri R.

**Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:**

- (a) whether the National Commission for Protection of Child Rights Act, 2005 mandates constitution of State Commission in each State;
- (b) if so, the details of States/UTs who have constituted/not constituted such Commissions, State-wise and UT-wise;
- (c) the reasons for not constituting such Commissions by some States; and
- (d) the action proposed to be taken by the Union Government in this regard?

**Answer**

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) to (d): Section-17 of Commissions for Protection of Child Rights Act, 2005 (CPCR Act, 2005) provides for setting up of State Commission for Protection of Child Rights. Eight States/UTs have so far constituted the State Commission for Protection of Child Rights which includes Assam, Delhi, Goa, Karnataka, Sikkim, Maharashtra, Rajasthan and Madhya Pradesh. As per Section 17 of the CPCR Act, the State Government may constitute a State Commission for Protection of Child Rights. Therefore, it is up to State Government to set up a State Commission. The Ministry of Women and Child Development and the National Commission For Protection of Child Rights have requested State Governments from time to time to set up State Commissions for Protection of Child Rights.